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O.A.No. 144 OF 2005.

Order dated 21-06-2006.

The husband of the Applicant expired on 16-08-1997. The Chief Engineer (Con.II) issued order for payment of differential arrear salary to the PCR staffs for their retrospective regularization with effect from 01-04-1973. The Applicant made representation to Respondent No.2 for payment of differential arrears for the ante dated period of regularization of her deceased husband. No heed having been paid to such grievance, she approached this Tribunal and the Division Bench of this Tribunal on 05-10-2004 disposed of the said Original Application with direction to the Railway Authorities to pay the differential arrear salary to the Applicant within a period of 120 days. The Respondents have not been able to do so till today. Hence the M.A.

Heard N.R. Routray, learned counsel appearing for the Applicant and Mr. R.C. Rath, learned counsel appearing for the Railways and perused the materials placed on record. Learned counsel appearing for the Railways explains the circumstances under which the orders of this Tribunal could not

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be implemented. Since noncompliance of the orders is not deliberate and because of the circumstances beyond the control, the learned counsel appearing for the Respondents/Railways requests for two months more time to implement the orders of this Tribunal. Considering the submissions made by the parties, two months more time is allowed as last chance and no further extension shall be given. The Respondents' counsel is hereby directed to furnish an affidavit showing the compliance of the orders of this Tribunal. M.A. is accordingly disposed of. Copy of this order be given to learned counsel for both sides. B.

ppr
Member(Admn.)

B.
Chairman

Copy of Order
M.A. may
be given to both
the Counsel.

B.
29.6.06

W. 29/6/06
S.O.(S)